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CUTTACK, SATURDAY, APRIL 11, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATION.

The 11th April 1942.

No. 1068-C.—In exercise of the powers conferred by sub-rule (2) of rule 89 of the Defence of India Rules, the Governor of Orissa is pleased to make the following Order:—

Order.

1. (1) This Order may be called the Pedal Cycles (Registration) Order, 1942.
(2) It extends to the whole of Orissa.
2. In this Order unless there is anything repugnant in the subject or context—
 - (1) the term pedal cycle includes all bicycles, cycle rickshaws and tricycles, and other cycles including those which are constructed or adapted for the conveyance of goods or other articles and are on any occasion so used, save and except only those held by or on behalf of the Crown for the use of the combatant armed forces of the Crown and specifically distinguished as such.
 - (2) "officer-in-charge" means the officer in charge of the police-station within the jurisdiction of which the owner of the pedal cycle resides.
3. Every pedal cycle shall, at such time as may be fixed by an order of the District Magistrate or Subdivisional Officer, be produced for registration at the police-station within the jurisdiction of which the owner of the pedal cycle resides.
4. Upon production of the pedal cycles as required by paragraph 3 the owner thereof or his representative shall furnish to the officer-in-charge such information relative thereto as may be necessary for completion of a register in the form shown in Schedule I.

Short title,
application
and extent.

Pedal cycles
to be
registered.

Particulars
to be
furnished.

Registration plates.

5. The officer-in-charge shall thereupon assign to the pedal cycle a registration number composed of the alphabetical symbol shown in Schedule II followed by the serial number of the entry relating to the pedal cycle in the register and shall furnish to the owner of the pedal cycle a rectangular plate of metal or wood measuring four inches in length and three inches in height and painted yellow upon which the registration number is painted or stencilled in black or branded in letters and figures not less than one and a quarter inches in height and one-eighth of an inch in thickness. The plate shall have two perforations as shown in Schedule III in order to facilitate its affixation by the owner to the handle-bar of the pedal cycle:

Provided that, if any registration plate issued or deemed to have been issued under this paragraph for any reason ceases to be in possession of the person to whom it appertains, any substitute registration plate provided by him in accordance with the description given in this paragraph shall be deemed to be a registration plate issued under this paragraph.

Special provision for dealers and stockists.

6. (1) Any dealer in, or stockist of, pedal cycles may make to the District Magistrate an application in the form shown in Schedule IV for recognition as such dealer or stockist and upon examination of his application the District Magistrate may issue to him a certificate in the form shown in Schedule V exempting him from the provisions of paragraphs 3, 4 and 5 and assigning to him a dealer's registration number.

(2) Any dealer or stockist exempted under the provisions of this paragraph shall furnish weekly on Saturday a statement in the form shown in Schedule VI reporting any transfer from or addition to his stocks and for this purpose shall maintain a stock register open to inspection by any police officer not below the rank of Sub-Inspector of Police.

Unregistered pedal cycles not to be owned or used.

7. From a date to be notified by the District Magistrate no person, not being exempted under paragraph 6, shall be in possession of any pedal cycle which has not been registered and no pedal cycle shall be used in any thoroughfare unless it bears attached to the handle-bar—

- (a) the registration plate supplied in accordance with paragraph 5; or
- (b) in the case of a pedal cycle owned by a dealer or stockist exempted under paragraph 6, a plate bearing the dealer's registration number, assigned to him under that paragraph, of the same material, shape and dimensions and prepared in the same way as the registration plates referred to in paragraph 5 with the exception that the ground of the plate shall be painted red and not yellow.

Registration of changes of address or ownership and of new pedal cycle.

8. (1) The owner of every registered pedal cycle shall within seven days give notice to the officer-in-charge of—

- (a) any change of residence; or
- (b) any circumstances in which possession of the pedal cycle has passed from himself to any other person for a period of seven days or more; or
- (c) any circumstances in which a registration plate issued under paragraph 5 ceases to be in his possession.

(2) Such notice shall include full particulars of the owner's new address or, if the ownership of the pedal cycle has changed, of the name and address of the new owner.

(3) Any person who after the commencement of this order in any manner acquires possession or ownership of a pedal cycle shall, within seven days of such acquisition, furnish to the officer-in-charge the particulars referred to in paragraph 4 and, if the pedal cycle has not previously been registered, shall produce it before the officer-in-charge for registration.

(4) The officer-in-charge shall enter the particulars furnished under this paragraph in his register in the form shown in Schedule I and if the pedal cycle is new shall assign to it a registration number in accordance with paragraph 5.

SCHEDULE I.

(See paragraph 4.)

Register of pedal cycles registered at Police-station.
 Alphabetical symbol of police-station

Serial No.	Particulars of pedal cycle [enter details of description (bicycle, tricycle, etc.), purpose for which used (conveyance of goods, personal use), make and distinguishing number or marks].	Particulars of owner (enter regularly in order, details of each change of ownership).		Date of registration and supply of registration plate.	Signature of officer in charge.
		Name.	Address.		
1	2	3	4	5	6

SCHEDULE II.

Districts with Registration Letters.

Name of district.	Alphabetical symbol.
Cuttack	O.C.
Ganjam	O.G.
Balasore	O.B.
Puri	O.P.
Sambalpur	O.S.
Koraput	O.K.

SCHEDULE III.

(See paragraph 5.)

Illustration of registration plate showing registration number (see paragraph 5).



The plate is of metal or wood, measuring 4 inches by 3 inches and bearing the registration number in black upon a yellow ground. The letters and figures are not less than 1¼ inches in height and one-eighth inch in thickness.

SCHEDULE IV.

[See paragraph 6 (1).]

Form of application for registration as a dealer in or stockist of pedal cycles under the Pedal Cycles (Registration) Order, 1942.

Name of applicant.....

Address of applicant.....

Nature of applicant's business.....

—	Particulars of pedal cycles dealt in—						Remarks.
	For personal use.			For conveyance of goods, etc.			
	Bicycles.	Tricycles.	Others.	Bicycles.	Tricycles.	Others.	
1	2	3	4	5	6	7	8
Average number sold annually.							
Stock held at date of application.							

Declaration.

I, the undersigned applicant, hereby declare that the particulars given above are true to the best of my knowledge and belief and I apply for registration as a dealer in/stockist of pedal cycles under the Pedal Cycles (Registration) Order, 1942.

Signed.....

Date of application.....

To the District Magistrate.....

SCHEDULE V.

(See paragraph 6.)

Certificate of registration as a dealer in/stockist of pedal cycles.

This is to certify that the person described below is exempted under the provisions of paragraph 6 of the Pedal Cycles (Registration) Order, 1942, from liability to comply with the provisions of paragraphs 3, 4 and 5 of that Order and has been assigned the registration number shown below as a dealer in/stockist of pedal cycles.

Particulars of the person exempted.....

Registered number.....

Name.....

Address.....

Signed.....

District Magistrate.

Dated the.....

SCHEDULE VI.

[See paragraph 6(2).]

Weekly return of transactions in pedal cycles for the week ending Friday, the.....
submitted in accordance with the Pedal Cycles (Registration) Order, 1942.

Name of dealer/stockist..... Registered number.....

Address.....

	Particulars of pedal cycles.						Remarks.
	For personal use.			For conveyance of goods, etc.			
	Bicycles.	Tricycles.	Others.	Bicycles.	Tricycles.	Others.	
1	2	3	4	5	6	7	8
1. Stock held at beginning of week.							
2. Pedal cycles acquired or added to stock during the week.							
3. Total of 1 plus 2..							
4. Pedal cycles disposed of during the week.							
5. Stock now in hand (3 minus 4).							

Name and address of each person from and to whom every pedal cycle received or disposed of during the week has been obtained or made over—

Description and purpose of pedal cycle acquired or added to stock.	Name and address of person from whom obtained.	Description and purpose of pedal cycle disposed of.	Name and address of person to whom made over.
1	2	1	2

I declare that the above particulars are true to the best of my knowledge and belief.

Signed.....

Registered dealer/stockist No.....

Address.....

Date.....

By order of the Governor,

J. BOWSTEAD,

Additional Secretary to Government.